

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 203

Appeal-285/252/ND/2023

IN THE MATTER OF:
Income Tax Officer

... **Applicant/Petitioner**

Versus

**Registrar of Companies (Prithvi
Infradevelopers Pvt. Ltd.) & Ors.**

... **Respondent**

Under Section: 252 (1) Comp. Act.

Order delivered on 19.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv Puneet Rai, Sr. St Counsel along with Adv
Nikhil Jain

For the Liquidator :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Despite service of notice by all substituted modes, there is no appearance on behalf of the Respondents. In the wake, the proceeding qua them are set ex parte.

In the meantime, the Appellant shall ensure that the assessment orders qua the Respondent No. 2 is uploaded on Case Information System of this Tribunal.

List on 17.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)